

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K

Notification

Jammu, the 4th of December, 2025

S.O. 308. In exercise of the powers conferred by Section 286 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 issued by the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby notifies the Form for entering the particulars in every case tried summarily by Magistrate as given in **Annexure A** appended with the notification.

By order of the Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS
Principal Secretary to the Government

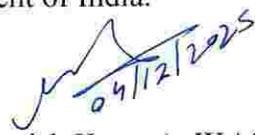
No. HOME-OWP/435/2024-10-HOME (7484961)

Dated:- 04.12.2025

Copy to:

1. Learned Advocate, General, J&K.
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
4. Director General of Prosecution, J&K.
5. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
6. Director, Archives, Archaeology and Museums, J&K.
7. Director, Information & Public Relations, J&K.
8. General Manager, Government Press, Jammu/Srinagar, for Publication in the extra-Ordinary issue of the Government Gazette.
9. Private Secretary to the Chief Secretary.
10. Private Secretary to the Principal Secretary to the Government, Home Department.
11. I/C Website, Home Department.

Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Monish Kumar), JKAS
Under Secretary to the Government

Annexure-A
Summary Trial Case Form
(As per Section 286, BNNS, 2023)

1. Case details:

- Case Serial Number: _____
- Name of the Court: _____
- Name of the Presiding Magistrate: _____
- Police Station: _____
- Case Reference Number (FIR/Complaint No): _____
- Date of Offence: _____
- Date of Complaint/Report: _____
- Model of Case Institution (Police Report/Private Complaint/Other): _____

2. Complaint Details (if any):

- Name: _____
- Parentage: _____
- Address: _____
- Contact Number: _____

3. Accused Details:

- Name: _____
- Parentage: _____


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- Address: _____
- Age: _____
- Occupation: _____
- Contact Number: _____
- Whether in Custody (Yes/No): _____
- Date of Arrest (if Applicable): _____
- Whether Legal Aid Provided(Yes/No): _____

4. Details of Offence:

- Offence Complained of: _____
- Offence Proved (if different): _____
- Relevent Sections of Law: _____
- Value of Property involved (if Applicable): _____

5. Trial Proceedings:

- Date of First Hearing: _____
- Plea of Accused (Guilty/Not Guilty): _____
- Examination of Accused (Summary of statements) _____
- Evidence Presented: _____
- Witness Examined (if any): _____

6. Finding & Decision:

- Finding of Court (Convicted/Acquitted): _____


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- Sentence or Final Order: _____
- Details of Fine/Penalty (if applicable): _____
- Probation Granted (if applicable) (Yes/No): _____

7. Conclusion:

- Date of Conclusion of Proceedings:
- Signature of Magistrate:
- Official Seal:

Additional Notes (if any):

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Instructions for use:

1. This form is to be filled by the Presiding Magistrate for all Summary Trial Cases.
2. All sections must be completed accurately.
3. If additional space is required, attach extra sheets with proper referencing.


04/12/2025